



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.1261/2015

New Delhi, this the 11th Day of February, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

Suresh Dabas, S/o Shri H.C. Dabas
R/o 107-B, Ideal Apartments
Plot-14, Pocket-6, Dwarka, Sector 1-A
New Delhi-110045. Age-55 years
Designation-Executive Engineer(Auto)/DEMS
...Applicant

(By Advocate: Ms. P.S. Chandrakha for Shri Ranjan Kumar)

Vs.

1. North Delhi Municipal Corporation
through Commissioner/Director(Personnel)
(Central Establishment Department)
13th Floor, Dr. S.P. Mukherjee Civic Centre
J.L. Nehru Marg, New Delhi-110002.
2. JPS Deshwal, S/o Shri Omkar Singh
R/o 801, Ground Floor
Near Nehru Park
New Rajinder Nagar
New Delhi-110060. ...Respondents

(By Advocate: Shri Amit Sinha for Shri R.V. Sinha)

Order (Oral)

Justice Vijay Lakshmi, M(J)

Ms. P.S. Chandrakha appeared as proxy to Shri Ranjan Kumar, counsel for the applicant and Shri Amit Sinha for Shri R.V. Sinha, counsel for the respondents.



Learned counsel for the applicant submits that as the applicant has since retired, the relief sought in this OA, to consider the name of applicant for promotion or assigning of current duty charge to the post of Superintending Engineer, has now become infructuous and the applicant does not want to further pursue this OA. Learned counsel has prayed that the same may be disposed of in such terms.

2. Accordingly, the OA is disposed of as being infructuous. No costs.

(Pradeep Kumar)
Member(A)

(Justice Vijay Lakshmi)
Member(J)

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